

ITEM NO.101

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 414/2007

GRID CORPORATION OF ORISSA LTD.

Appellant(s)

VERSUS

WESTERN ELECTRICITY SUPPLY COMPANY OF ORISSA  
LTD. AND ORS. ETC.

Respondent(s)

( [ REMAIN ON BOARD ] )

INTERLOCUTORY APPLICATION NO. 3 OF 2008 (Application for amendment  
of Cause Title)

CIVIL APPEAL NOS. 417 OF 2007 & 759 OF 2007

CIVIL APPEAL NOS. 463, 572 of 2011  
( INTERLOCUTORY APPLICATION NO. 1 OF 2011 (Application for stay)

CIVIL APPEAL NOS. 2939-41, 2942-43 OF 2011

CIVIL APPEAL NOS. 3595-97 OF 2011  
INTERLOCUTORY APPLICATION NO. 4 OF 2011 (Application for stay)

CIVIL APPEAL NOS. 2674 OF 2013  
INTERLOCUTORY APPLICATION NO. 1 OF 2013 (Application for stay)

CIVIL APPEAL NOS. 10251-63 OF 2013 WITH INTERLOCUTORY APPLICATION  
NO. 14-26 of 2013 (Application for stay)

CIVIL APPEAL NOS. 2625-38 OF 2014  
CIVIL APPEAL NOS. 3858-60 OF 2014 WITH INTERLOCUTORY APPLICATION  
NOS. 1 & 10 OF 2014 (Application for stay & directions)

CIVIL APPEAL NO. 1380-82 OF 2015 WITH INTERLOCUTORY APPLICATION  
NOS. 4-6,10-12,13-15 OF 2015 (Application for Stay, Intervention,  
Impleadment)

CIVIL APPEAL NO. 8037-39 OF 2015 WITH INTERLOCUTORY APPLICATION  
NOS. 4-6 OF 2015 (Application for Stay)

Date : 02-02-2023 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ABHAY S. OKA**

**For Parties**

**Mr. Raj Kumar Mehta, AOR  
Ms. Himanshi Andley, Adv.**

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Ms. Aishwariya Dash, Adv.  
Ms. Anshu Malik, Adv.  
Ms. Farha Hashmi, Adv.**

**Mr. Som Raj Choudhury, AOR  
Ms. Shrutee Aradhna, Adv.**

**Mr. Hasan Murtaza, AOR  
Mr. Buddy A Ranganadhan, Adv.  
Ms. Nandini Tomar, Adv.  
Ms. Bushra Waseem, Adv.**

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Mr. Dishant Bhati, Adv.  
Ms. Tanya, Adv.**

Mr. Abhishth Kumar, AOR  
Mr. Suresh Chandra Tripathy, AOR  
Ms. Anindita Pujari, AOR  
Mr. Arpit Shukla, AOR  
Mr. Abhishek Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Raj Kumar Mehta, learned counsel for the appellant(s) for about thirty five minutes and Mr. Buddy A. Ranganadhan, learned counsel for the respondent(s) for twenty minutes.

Arguments concluded.

Judgment reserved.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER